

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:135
ANSWERED ON:27.11.2009
IMPLEMENTATION OF FOREST RIGHTS ACT, 2006
Singh Shri Uma Shanaker

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the present status of the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (b) whether some shortcomings have been observed in the implementation of the aforesaid law in the recent past;
- (c) if so, the details thereof; and
- (d) the measures being taken to address the shortcomings?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 135 (15th position) for answer on 27.11.2009 tabled by Shri Umashankar Singh regarding "Implementation of Forest Rights Act"

(a): The responsibility for implementing the Forest Rights Act, 2006 and vesting the rights lies with the State/UT Governments. The States have progressed in varying degrees in implementation of the Act. The States like Andhra Pradesh, Chhattisgarh, Gujarat, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura and West Bengal have established the prescribed structures and procedures have received a large number of claims and have started distributing the title deeds. Other States, because of various reasons, are still to catch up.

As per the information collected from the States till 31.10.2009, more than 24.90 lakh claims have reportedly been filed in various States/UTs and more than 5.68 lakh titles have been distributed in the States/UTs, as on 31.10.2009. More than 43 thousand titles were ready for distribution.

(b) to (d): As in all schemes, operational problems are sometimes being faced in the implementation of the Act but solutions are being found by the State Administration.